

**IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
KOLKATA**

REGIONAL BENCH – COURT NO.2

Service Tax Appeal No. 76706 of 2016

(Arising out of Order-in-Appeal No. 77/ST-II/KOL/16-17 dated 24.06.2016 passed by Commissioner of Central Excise (Appeals-II), Kolkata.

M/s Imperial Construction Company,
2, Elliot Road, Kolkata-700016.

..Appellant

VERSUS

Commissioner of Service Tax, Kolkata
180, Shantipally,
Rajdanga Main Road,
Kolkata-700107.

...Respondent

..
APPERANCE :

Shri N. K. Chowdhury, Advocate for the Appellant

Shri K. Chowdhury, Authorized Representative for the Respondent

CORAM:

HON'BLE MR. P.K.CHOUDHARY, MEMBER (JUDICIAL)

FINAL ORDER No...75370/2021

DATE OF HEARING : 08.07.2021

DATE OF DECISION : 08.07.2021

PER P.K.CHOUDHARY :

The Appellant has filed a copy of Form No.SVLDRS-4, which is discharge Certificate for full and final settlement of Tax Dues of M/s Imperial Construction Company, (the appellant herein) under Section 127 of the Finance (No.2) Act, 1994 read with Rule 9 of Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019. Accordingly, the appeal of the appellant is dismissed as withdrawn under Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019.

(Dictated and pronounced in the open court)

Sd/-

(P. K. Choudhary)
Member (Judicial)

T.K.